

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd.

....**Applicant**

.....**Respondent**

SECTION

U/s 7 IBC

Order delivered on 09.05.2023

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Piyush Singh, Adv Akshay Srivastava,
Adv Riddhi Jain, Adv Rishabh Gorilla

For the Respondent : Adv Ishan Dewan, Adv V Siddharth, Adv Udit

ORDER

Since there is internet network failure, the e-course system could not be accessed today. As a result, the matter is adjourned to **16.05.2023**.

Sd/-

(Court Officer)